

(4)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH AT HYDERABAD

O.A.NO. 538/90.

Date of Order: 11-6-93.

Between:

B.V.Ramana.

and

.. Applicant.

1. Govt. of India, rep. by its Secretary,  
Ministry of Agriculture, Dept. of Agriculture  
and Co-operation, Krishi Bhavan, New Delhi.
2. The Director, Southern Region Farm Machinery  
Training & Testing Institute,  
Garladinne-515731, Ananthapur Dist.

.. Respondents.

For the Applicant: Mr. P.R. Ramana Rao, Advocate

For the Respondents: Mr. N.V. Ramana, Addl. CGSC.

CORAM:

THE HON'BLE MR. A.B. GORTHY : MEMBER (ADMN)  
AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY : MEMBER (JUDL)

The Tribunal made the following Order:-

The prayer of the applicant in this application is for a direction to the respondents to consider his case for the post of Trainer Operator. Learned counsel for the applicant now states that the necessary relief to the applicant has already been granted by the respondents.

In view of this position the application has become infructuous and the same is dismissed as infructuous. The parties shall bear their own costs.

4  
Deputy Registrar

To

1. The Secretary, Govt. of India, Ministry of Agriculture,  
Dept. of Agriculture and Co-operation, Krishibhavan, New Delhi.
2. The Director, Southern Region Farm Machinery Training &  
Testing Institute, Garladinne 515731, Ananthapur Dist.
- ~~3. One copy to Mr. P.R. Ramana Rao, Advocate, 16-2-740/38, Kalyananagar colony, Gaddiannaram, Hyderabad-660.~~
3. One copy to Mr. P.R. Ramana Rao, Advocate, 16-2-740/38, Kalyananagar colony, Gaddiannaram, Hyderabad-660.
4. One copy to Mr. N.V. Ramana, Addl. CGSC. CAT. Hyd.
5. One spare copy.

pvm

8/16/93

IN  
C

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTY : MEMBER (AD)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY  
MEMBER (J)

AND

THE HON'BLE MR. P. T. TIRUVENGADAM : M(A)

Dated : 11-6-1993

~~ORDER/JUDGMENT~~

M.A. / R.A. / C.A. No.

in

O.A.No. 538/90.

T.A.No. (w.p.)

Admitted and Interim directions  
issued

Allowed

Disposed of with directions

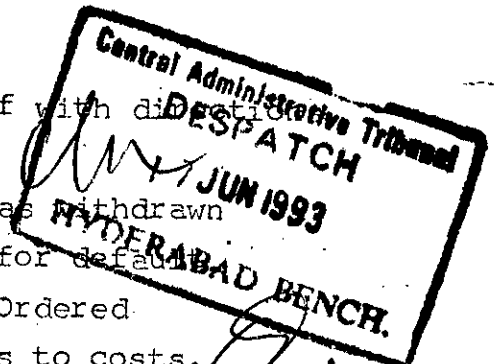
Dismissed

Dismissed as withdrawn

Dismissed for default

Rejected/ Ordered

No order as to costs.



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